

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:420/2009
DATED THE 23rd DAY OF JUNE, 2009.**

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

Pradeep P A,
Palathinkal House,
Kannamaly P O, Kochi-8
(Now working as GDS MC
Kannamaly PO, Kochi-8) ... Applicant

By Advocate Mr P Santhosh Kumar

V/s.

- 1 Union of India represented by
The Director General,
Department of Posts, New Delhi.
- 2 The Chief Post Master General,
Thiruvananthapuram.
- 3 The Post Master General, Kochi.
- 4 The Inspector of Posts,
Kochi Sub Division, Kochi-1.
- 5 The Sub Post Master,
Kannamaly, Kochi-8. ... Respondents

By Advocate Mr TPM Ibrahim Khan SCGSC

This application having been heard on 23.06.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant belongs to Scheduled Caste community. He was engaged as a Gramin Dak Sevak Mail Carrier, (hereinafter GDS MC for short) at Kannamaly Post Office, Kochi w.e.f. 2.3.2006 on temporary

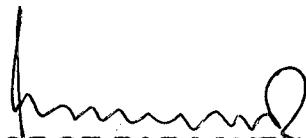
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basis as a substitute as submitted by the applicant. While he was working in said capacity, the 4th respondent issued the Annexure A-3 notification dated 19.2.2009 inviting applications for the post of GDS MC at Kannamaly Post Office on regular/provisional(temporary) appointment. According to the applicant, he has also applied for the post. However, the respondents have not called him for interview which is going to be held on 24.6.2009. The request of the applicant is that he should also be allowed to be interviewed alongwith other persons.

2 We have heard Advocate Mr P Santhosh Kumar, learned counsel for the applicant and Advocate Ms Ashaese John for Mr Thomas Ibrahim Khan, learned counsel for respondents. In our considered view, since the applicant has been working as a GDS MC on substitute basis and he fulfills the qualification, he should be considered alongwith others for appointment to the aforesaid post on regular basis. However, it is made clear that this order will not indicate any preferential treatment to the applicant.

3 With the aforesaid direction, the OA is disposed of. There shall be no orders as to costs.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

abp